



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 61/420/2020

Tuesday, this the 13th day of August, 2020

**Hon'ble Dr. Bhagwan Sahai, Member (A)
Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

Nazid Ahmed Wani Age 55 years S/o Lassu Wani R/o
Village Chareel Tehsil Banihal District Ramban, Jammu.

.....Applicant

(Advocate: Mr.M.A. Bhat)

Versus

1. Union Territory of Jammu and Kashmir, through Secretary to Govt. Food, Civil Supplies and Consumer Affairs Department FCS & CA, Civil Sectt. Jammu.
2. Director, Food Civil Supplies & Consumer Affairs Department, Jammu.
3. Assistant Director, Food Civil Supplies & Consumer Affairs Department, Ramban, Jammu.
4. Gian Chand Khajuria, Head Assistant, Office of Assistant Director FCS & CA Department, Doda, Jammu.

.....Respondents

(Advocate: Mr.Sudesh Magotra, DAG)

O R D E R**Dr. Bhagwan Sahai, Member (A):**

1. Applicant Nazir Ahmed Wani has challenged the impugned order No. 149-DFCS & CAJ of 2020 dated 28.07.2020 whereby TSO Gian Chand Khajuria has been transferred to post of TSO, Banihal which at present is manned by the applicant. Applicant has challenged the impugned order on the ground that there is no order transferring him from the post of TSO, Banihal and therefore two officers cannot be posted on the same position.
2. During the course of arguments, Mr. Sudesh Magotra, DAG for respondents submitted that applicant has been transferred vide order dated 31/07.2020 to Ramban.
3. In view of the submission of learned DAG at the Bar, the present O.A. is dismissed as being infructuous. No costs.

**(Rakesh Sagar Jain)
Member (J)**

**(Dr. Bhagwan Sahai)
Member (A)**

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